



2026:AHC:125376

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 18350 of 2026

Salman Khan

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Akshara Rai, Sujeet Kumar Rai
Counsel for Opposite Party(s)	:	G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

Heard Ms. Akshara Rai, learned counsel for the applicant and learned AGA for the State and perused the record.

The instant application has been filed seeking release of the applicant on bail in Case Crime No. 0078 of 2026, under Sections 109(1), 115(2), 333, 351(3), 61(2) of B.N.S.S., 2023, Police Station Ganga Nagar, District Meerut, during pendency of the trial in the court concerned.

Learned counsel for the applicant submits that the present FIR has been lodged against the applicant on false allegations. As per the prosecution case, while the first informant was on a morning walk, some unknown persons came in a car, assaulted him with a small hammer and caused injuries. It is submitted that the faces of the assailants were covered and no specific role has been assigned to the applicant. Learned counsel further submits that the FIR was initially registered under Sections 109(1), 115(2), 333 and 351(3) B.N.S., and subsequently Section 61(2) B.N.S. was added. Referring to Annexure No. 2 to the affidavit, it is submitted that the medical examination report of the informant shows four injuries only, which are simple in nature. It is further submitted that the applicant has been falsely implicated in the present case. So far as the criminal history of the applicant is concerned, the same has been duly explained in paragraph '6' of the supplementary affidavit. In Case Crime No. 231 of 2021, the applicant is not an accused. Further, attention of the Court has been drawn to Annexure Nos. E-3, E-5 and E-8 of the

application to submit that in Case Crime No. 281 of 2022, Case Crime No. 0033 of 2024 and Case Crime No. 0056 of 2024, protection from arrest has been granted to the applicant by Co-ordinate Bench(s) of this Court. The applicant is in judicial custody since 19.04.2026. It is submitted that in case the applicant is enlarged on bail, he shall not misuse the liberty of bail and shall cooperate in the trial proceedings. Therefore, the applicant is entitled to be released on bail.

Per contra, learned AGA has opposed the prayer for bail. However, he could not dispute the factual submissions advanced by learned counsel for the applicant. Learned AGA submits that as per the medical examination report, the injuries sustained by the informant have been opined to have been caused by a hard and blunt object.

Having heard counsel for the parties and having perused the record this Court prima facie finds that a vague and general role has been assigned to the applicant. At this stage there is no substantive evidence to link the applicant with the offence. The injuries mentioned in the CD are not on vital part of the body and as per medical examination report, injuries sustained by the applicant is simple in nature. There is no hope of early conclusion of trial, more so when no reasonable apprehension has been brought to the fore by the State that the applicant, if enlarged on bail, would either tamper with the evidence or delay the trial or intimidate the witness, without commenting on merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail. Bail Application is allowed.

Let the **applicant-Salman Khan** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

- (i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.
- (ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Jai Prakash Tiwari,J.)

June 4, 2026
Brijesh